

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 129/TD/2026

Subject : Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.

Petitioner : SKAY Infratech Private Limited (SIPL)

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has complied with the directions of the Commission as per the Record of Proceedings dated 7.7.2026.

2. However, since the audited Special Balance Sheet submitted by the Petitioner was without an Independent Auditor's Report, the Commission directed the Petitioner to furnish on an affidavit, within two weeks, the audited Special Balance Sheet together with the Independent Auditor's Report, in compliance with Regulation 3(3)(b) read with Regulation 6(1)(b) of the Trading Licence Regulations, 2020.

3. The Petition will be listed for hearing on **3.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

